

Purchase of Fabrics for making Uniforms

3366. SHRI ASHFAQ HUSSAIN: Will the Minister of DEFENCE be pleased to state:

(a) the details of purchase of fabrics for making uniforms by the Ministry of Defence for the last three years and also from 1st April, 1982 to 31st August, 1982;

(b) whether these purchases are made through open tender or through some other procedure;

(c) whether public sector National Textile Corporation and Handloom Corporations of State Governments are treated at par with privately owned textile mills and other private sector companies or some preference is allowed to public sector and decentralised sector;

(d) whether there are any complaints in respect of these purchases; and

(e) if so, the nature of these complaints and the action taken on them?

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN): (a) The Ministry of Defence (Department of Defence Supplies) placed 3 orders during October 81—January 82 for 30.3 lakh Mtrs of Cloth Plain Weave Polyester and

Cotton, O.G. for new uniforms for Indian Army from M/s National Textile Corporation, a Government of India Undertaking. Details of the contracts concluded by the Department during the last 3 years are furnished in the attached statement. No purchases have been made during 1st April, 1982 to 31st August, 1982.

(b) and (c). Depending upon the circumstances, purchases are made either through open tender or limited tender. For purchase of fabric for making new uniforms, open tender enquiry was floated. However, subsequently negotiations were held with M/s National Textile Corporation and the entire requirement was ordered on them with a price preference of around 10 per cent over the lowest acceptable tender received from a public limited company.

(d) and (e). Apart from delays, shade differences etc., there are no complaints as such regarding these purchases. However, in the matter of sub-contracting of supplies by National Textile Corporation to a private firm, the issue was discussed in the Lok Sabha in the shape of half hour discussion arising out of Starred Question No. 23 answered by the Commerce Minister on 9th July, 1982. Action on the points raised by the Members of Parliament has already been taken by the Department.

Statement

Sl. No.	Contract No. and date.	Item	Name of the firm	Qty/Rate
1.	1239 dt. 16-10-81	Cloth Plain Weave Polyester & Cotton OG	M/s India United Mills Bombay. A unit of NTC	10,000 Mtrs. (Rs. 43.50)
2.	1249 dt. 2-12-81	-do-	M/s NTC, New Delhi.	5 lakhs Mtrs. (Rs. 49/- per Mtr.).
3.	1257 dt. 5-1-82	-do-	-do-	25,20,300 Mtrs. (Rs. 49/- per Mtr.).

Inflow of new loans from World Bank

3367. SHRI S. M. KRISHNA: Will the Minister of FINANCE be pleased to state:

(a) whether India is expecting an inflow of large new loans from the World Bank or its agencies during the near future;

(b) if so, the nature and amount of the loans expected; and

(c) the areas in which these loans are scheduled to be utilised?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a)

and (b). At the Aid India Consortium meetings held in July 1982 in Paris, it was indicated that assistance to India from IBRD and IDA during the Bank's fiscal year 1983 would be about dollar 2.2 billion. We have subsequently received tentative indications that dollars 1.1 billion of this is likely to be from IDA and the rest from the IBRD.

(c) We have indicated to the Bank Group a pipeline of projects for the Bank's fiscal year 1983. Actual tying up of assistance will depend, among other things, on the status of projects preparation and processing.

Garments Exporters likely to be debarred from Export Trade

3368. SHRI K. MALLANNA: Will the Minister of COMMERCE be pleased to state:

(a) whether Government's attention has been invited to the 'Economic Times' dated 17th September, 1982 according to which a number of leading garment exporters are likely to be debarred from the export trade;

(b) whether cases have come into light following detection of unauthorised exports made by them to Italy, allegedly in collusion with their importing partners; and

(c) if so, the details in this regard and the reaction of Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI SHIVRAJ V. PATIL): (a) Yes, Sir.

(b) Recently, some cases have come to light where exporters appear to have effected exports to Italy in an unauthorised manner.

(c) Action under the law has already been initiated against the concerned parties.

Foreign Assignment to Officials

3369. SHRI RAMAVATAR SHASTRI: Will the Minister of FINANCE be pleased to state:

(a) the number of officers given foreign assignment during 1979-80, 1980-81 and 1981-82 from Madras, Bombay, Calcutta and Delhi Local Head Offices;

(b) the number of foreign assignment given from Patna Local Head Office during the aforesaid period; and

(c) in case the figures reveal poor percentage of foreign assignments from Patna Local Head Office, will Government intervene to mitigate the discrimination done to the reserving officers working in the Patna Local Head Office?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) to (c). The information is being collected and will be laid on the Table of the House to the extent available.

Guarantee given by State Government for Loans advanced by Banks for Specific Schemes

3370. SHRIMATI USHA PRAKASH CHOUDHARI: Will the Minister of FINANCE be pleased to state:

(a) the total outstanding liability of the State Governments by the end of 1980-81 due to their guarantee for loans given by banks for certain specific schemes; and

(b) to what extent the outstanding liability of the States has now come down?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) and (b). The information is being collected and will be laid on the Table of the House.

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रफ़्तार

3371. श्री जगपाल सिंह : क्या
रक्षा मंत्री यह बताने की कृपा करेंगे कि :